

RAJYA SABHA

*Tuesday, the 11th December, 1962/the
20th Agrahayana, 1884 (Saka)*

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

THE INDIAN TELEGRAPH (TWELFTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHIUDDIN): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Ministry of Transport and Communications (Posts and Telegraphs Board) Notification G.S.R. No. 1568, dated the 13th November, 1962, publishing the Indian Telegraph (Twelfth Amendment) Rules, 1962. [Placed in Library. See No. LT-649/62.]

THE TEA (SECOND AMENDMENT) RULES, 1962

SHRI AHMED MOHIUDDIN: Sir on behalf of Shri Manubhai Shah, I also beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1558, dated the 15th November, 1962, publishing the Tea (Second Amendment) Rules, 1962. [Placed in Library. See No. LT-650/62.]

STATEMENT ON STATE-WISE PRODUCTION OF KHADI

SHRI AHMED MOHIUDDIN: Sir, on behalf of Shri Nityanand Kanungo, I also beg to lay on the Table a statement on State-wise Production of Khadi. [Placed in Library. See No. LT-651/62.]

986 RS—1

THE INDIAN AIRCRAFT (AMENDMENT) RULES, 1962

SHRI AHMED MOHIUDDIN: Sir, I also beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Transport and Communications (Departments of Communications and Civil Aviation) Notification G.S.R. No. 1567, dated the 16th November, 1962, publishing the Indian Aircraft (Amendment) Rules, 1962, together with an explanatory note thereon. [Placed in Library. See No. LT-652/62.]

LEAVE OF ABSENCE TO SHRI S. K. LIMAYE

MR. CHAIRMAN: I have to inform Members that the following letter dated the 29th November, 1962 has been received from Shri S. K. Limaye.

"I was arrested at my residence in New Delhi, 79, North Avenue, New Delhi, on 8th instant under orders of the Commissioner of Police, Bombay City.

Since 9th instant I am detained at Yervada Central Prison under Defence of India rules by the Government of Maharashtra.

I am hereby requesting leave of absence during the period of my detention."

Is it the pleasure of the House that permission be granted to Shri S. K. Limaye for remaining absent from all meetings of the House during the current Session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

NOMINATION TO THE CENTRAL SOCIAL WELFARE BOARD

MR. CHAIRMAN: I have to inform Members that I have nominated Shrimati Anis Kidwai to be a Member of the Central Social Welfare Board.